

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH AT CALCUTTA

O.A.No.858/1996

Tuesday this the 11th day of January, 2005

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN
HON'BLE MR. G.R.PATWARDHAN, ADMINISTRATIVE MEMBER

Smt. Khuku Dey.....Applicant

(By advocate Mr.N.K.Roy)

V.

Union of India and four others...Respondents

(5th respondent LIC of India is impleaded
today by order dated 11.1.2005)

(By Advocate Ms.K.Banerjee for Railways
Advocate Mr. S.D.Mukherjee for LIC of India)

The application having been heard on 11.1.2005, the
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The prayer in the Original Application is
for a direction to settle the claim against policy
No.S/410455622 on the life of late Utpalkumar De by
making payment of the assured sum of Rs. 30,000/-.

2. When the application came up for final
hearing, the learned counsel of the 5th respondent LIC
of India produced a copy of the letter addressed to the




counsel of the applicant stating that the LIC of India is prepared to settle the claim by making payment of Rs. 32,010/- to the applicant and requesting him to have the matter settled. Learned counsel of the applicant seeing this stated that the applicant is prepared to settle the claim if the sum of Rs. 32,010/- is paid to her within a very short time. Counsel of all the parties stated that the application may be disposed of with appropriate direction in that regard.

3. In the light of what is stated above, the application is disposed of directing the 5th respondent to pay to the applicant a sum of Rs. 32,010/- for full and final settlement of the claim made in this application within one month from the date of receipt of a copy of this order. No costs.

Dated the 11th day of January, 2005


G.R.PATWARDHAN
ADMINISTRATIVE MEMBER


A.V. HARIDASAN
VICE CHAIRMAN

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